

**FOR THE ATTENTION OF THE CREDITORS OF M/s. TAPSTIA INDUSTRIAL MICRO
ESTATE LANDMARK AUTO ENGINEERING CONSORTIUM LIMITED**

FORM A

Public Announcement

**(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency
Resolution Process for Corporate Persons) Regulations, 2016)**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	TAPSTIA INDUSTRIAL MICRO ESTATE LANDMARK AUTO ENGINEERING CONSORTIUM LIMITED
2.	Date of incorporation of Corporate Debtor	03/09/2014
3.	Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs – Registrar of Companies, Chennai.
4.	Corporate Identity No. of corporate debtor	U74900TN2014PLC097179
5.	Address of the registered office of Corporate Debtor	No. 203, New Tiny Sector, Park Road, Ambattur Industrial Estate Chennai Thiruvallur TN 600058 IN
6.	Insolvency commencement date in respect of corporate debtor	22-11-2021 Order pronounced on 17-11-2021. However, the order was received, read and acknowledged by the IRP on 22-11-2021 and hence the insolvency commencement date is taken as 22-11-2021.
7.	Estimated date of closure of insolvency resolution process	21-05-2022 (180 days from 22-11-2021)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: L V Shyam Sundar Registration Number: IBBI/IPA-002/IP-N00262/2017-18/10775
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 3rd Floor, No.17, Gandhi Road, Alwarthirunagar, Opp To Vinayagar Temple & Above Samyuktha Scans, Chennai, Tamil Nadu, 600087. Email: shyam.ascend@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 3rd Floor, No.17, Gandhi Road, Alwarthirunagar, Opp To Vinayagar Temple & Above Samyuktha Scans, Chennai, Tamil Nadu, 600087. Email: tapstiar@pkfrevival.com with a copy marked to shyam.ascend@gmail.com Landline: 044-43535657 Mobile: 9884882326(Office)

11.	Last date for submission of claims	06-12-2021 (14 days period reckoned from the date of appointment of interim resolution professional).
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable based on the understanding of the IRP as on date.
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not applicable based on the understanding of the IRP as on date.
14.	(a) Relevant forms (b) Details of authorized representatives	(a) Web- link: https://www.ibbi.gov.in/home/downloads (b) Not applicable based on the understanding of the IRP as on date.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of the M/s. Tapstia Industrial Micro Estate Landmark Auto Engineering Consortium Limited on 17-11-2021. However, the order was read and acknowledged by the IRP on 22-11-2021 and hence the insolvency commencement date is taken as 22-11-2021.

The creditors of M/s. Tapstia Industrial Micro Estate Landmark Auto Engineering Consortium Limited are hereby called upon to submit their claims with proof on or before 06-12-2021 (14 days period reckoned from the date of appointment of interim resolution professional) to the Interim Resolution Professional (IRP) at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means ONLY. All other creditors may submit the claims with proof in person, by post or by electronic means.

Claims by Operational Creditors shall be submitted in Form B; Claims by Financial Creditors shall be submitted in Form C; Claims by workman or an employee of the corporate debtor shall be submitted in Form D; Claims by numerous workmen or employees of the corporate debtor may be submitted by an authorized representative on their behalf in Form E.

Submission of false or misleading proofs of claim shall attract penalties.

Name of Interim Resolution Professional
Signature of Interim Resolution Professional

: L V SHYAM SUNDAR

:

Date
Place

: 23-11-2021

: Chennai